

THE GOVERNMENT OF UNION TERRITORIES
(AMENDMENT) ACT, 1984

No. 19 OF 1984

[8th May, 1984.]

An Act further to amend the Government of Union Territories Act, 1963.

BE it enacted by Parliament in the Thirty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Government of Union Territories (Amendment) Act, 1984. Short title.

20 of 1963. ~~2. In section 3 of the Government of Union Territories Act, 1963 (herein after referred to as the principal Act), in sub-section (5), the following Explanation shall be inserted, namely:—~~ Amendment of section 3.

Explanation.—In this sub-section, the expression “population” means the population as ascertained at the last preceding census of which the relevant figures have been published.

Provided that the reference in this *Explanation* to the last preceding census of which the relevant figures have been published shall, until the relevant figures for the first census taken after the year 2000 have been published, be construed as a reference to the 1971 census.

3. In Part III of the principal Act, after section 43D, the following section shall be inserted and shall be deemed to have been inserted with effect from the 1st day of March, 1984, namely:— Insertion of new Section 43E.

‘43E. Notwithstanding anything contained in sections 38 to 43D (both inclusive), until the relevant figures for the first census taken after the year 2000 have been published, it shall not be necessary to readjust the division of each Union territory into territorial constituencies and any reference to the “latest census figures” in this Part shall be construed as a reference to the 1971 census figures.’ Special provision as to readjustment of territorial constituencies.

4. Anything done or any action taken on or after the 1st day of March, 1984 and before the commencement of this Act for the purposes of elections to the Legislative Assembly of the Union territory of Mizoram shall be deemed to be, and to have always been, as validly and effectively done or taken as if the provisions of the principal Act as amended by section 3 had been in force at all material times. Validation.